

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA Nos.3647 & 1128/Del/2019
Assessment Years : 2009-10 & 2014-15**

M/s Subway Systems India Private Limited, Level-2, Elegance, Mathura road, Jasola, New Delhi – 110 025 PAN : AAGCS5808M. (Appellant)	Vs. DCIT, CIRCLE 24(2), New Delhi. (Respondent)
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Appellant by	:	Mr. Jimmy Bhatt, CA
Respondent by	:	Mr. Shri Prakash Dubey, Sr. DR.

Date of hearing	:	10.12.2020
Date of pronouncement	:	10.12.2020

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2009-10 & 2014-15 are directed against the order of learned CIT(A)-16, New Delhi dated 25th February, 2019 and the Order of the Learned Assessing Officer dated 29th November, 2018 respectively.

2. The learned counsel for the assessee, vide email dated 4th December, 2020 has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 in both the appeals has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, both the appeals of the assessee are dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 10th December, 2020.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar